

**THE JAMMU AND KASHMIR STATE LEGISLATURE
MEMBERS' PENSION (AMENDMENT) ACT, 2011.**

(Act No. XI of 2011)

[18th April, 2011]

An Act to amend the Jammu and Kashmir State Legislature Members' Pension Act, 1984.

Be it enacted by the Jammu and Kashmir State Legislature in the Sixty-second Year of the Republic of India as follows:—

1. Short title and commencement. – (1) This Act may be called the Jammu and Kashmir State Legislature Members' Pension (Amendment) Act, 2011.

(2) It shall come into force from the date of its publication in the Government Gazette.

2. Amendment of section 3, Act II of 1984. – In section 3 of the Jammu and Kashmir State Legislature Members' Pension Act, 1984 (hereinafter referred to as the 'Principal Act'),—

(i) for sub-section (1), the following sub-section shall be substituted, namely: –

“(1) There shall be paid a pension of twenty-three thousand rupees per month to every person who has served for any period as a member of—

(a) the Constituent Assembly of the State;

(b) the Legislative Council of the State; or

(c) the Legislative Assembly of the State.”;

(ii) in sub-section (1-A) for the words “rupees three hundred” the words “rupees one thousand” shall be substituted; and

(iii) sub-section (2) shall be omitted.

3. Amendment of section 3B, Act II of 1984. – In section 3B of the Principal Act, for the words “five hundred rupees” the words “one thousand rupees” shall be substituted.